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By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/ 5072 /A

From :- Shri Kaushik Kumar Sharma  
Jt. Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To, Shri Kumud Chandra Boro,  
Chief Judicial Magistrate  
Nalbari.

Dated Guwahati, the 06<sup>th</sup> September 2019

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. NJB/2384 dated 03.09.2019.

Sir,

With reference to the above, I am directed to inform you that, you are allowed to avail LTC for the current block period 2018-2021, w.e.f. 05.10.2019 to 14.10.2019 along with your wife Smti Bobby Hansepi Boro, daughter Smti Dorothy Boro, sons Shri Royce Daimari and Sri Rodney Daimary to visit Andaman & Nikobar Island via Kolkata, by the shortest possible route, as per existing Rules

Yours faithfully,

*sd/*

**JT. REGISTRAR (VIGILANCE)**

Memo NO. HC.VII-03/2019/ 5073-5076/A. dated 06/9/19

Copy to:-

1. The District & Sessions Judge, Nalbari for information.
2. The Principal Accountant General, (A&E), Assam, Guwahati for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

*sd/*  
06/9/19

**JT. REGISTRAR (VIGILANCE)**

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